



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 20<sup>TH</sup> DAY OF FEBRUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE S.R.KRISHNA KUMAR**

**WRIT PETITION NO. 5730 OF 2026 (GM-CPC)**

**BETWEEN:**

HEMANTH KUMAR B S  
S/O SREENIVASIAH,  
AGED ABOUT 46 YEARS,  
R/AT, NO.120, 3<sup>RD</sup> CROSS,  
GKW LAYOUT, VIJAYANAGAR,  
BENGALURU – 560 040.

...PETITIONER

(BY SRI. GOURAV.G.K, ADVOCATE AND  
SMT. ANUSHA NANDISH, ADVOCATE)

**AND:**

1. SRI SRINIVASA V M  
S/O LATE SRI. K MEENAKSHI SUNDARAM,  
AGED ABOUT 57 YEARS,  
R/AT, NO.269, 4<sup>TH</sup> MAIN ROAD,  
8<sup>TH</sup> CROSS, HANUMANTHANAGAR,  
BENGALURU – 560 019.
2. M/S ELEGANCE COMPONENTS  
NO.9, KRISH TOWERS,  
SRINIVASPURA CROSS,  
BEML LAYOUT, 10<sup>TH</sup> STAGE,  
CHENNASANDRA VILLAGE,  
RR NAGAR HOBLI,  
BENGALURU – 560 098.
3. SRI. VINAY GANGADHARA,  
PARNTER AND AUTHORISED SIGNATORY,  
M/S ELEGANCE COMPONENTS  
AGED ABOUT 43 YEARS,  
NO.9, KRISH TOWERS,





SRINIVASPURA CROSS,  
BEML LAYOUT 10<sup>TH</sup> STAGE,  
CHENNASANDRA VILLAGE,  
RR NAGAR HOBLI,  
BENGALURU 560 098.

4. SMT. MAMATHA VINAYA,  
PARTNER, M/S ELEGANCE COMPONENTS,  
W/O SRI VINAY GANGADHAR,  
AGED ABOUT 37 YEARS,  
SRINIVASPURA CROSS,  
BEML LAYOUT 10<sup>TH</sup> STAGE,  
CHENNASANDRA VILLAGE,  
RR NAGARA,  
BENGALURU 560098.

PERMANENT ADDRESS OF  
RESPONDENT NO.3 & 4  
FLAT NO.318, DECCAN ARCADE,  
23<sup>RD</sup> MAIN, BEML LAYOUT, V STAGE,  
BENGALURU - 560 098.

5. SRI. VENKATESH PRASAD R,  
S/O RAJANNA,  
NO.20, JYOTHIRADITYA'  
BEFORE TALAKAVERI LAYOUT,  
NEAR SHIVAPRAKRUTHI APARTMENT,  
AMRUTHAHALLI,  
BENGALURU – 560 092.
6. SRI. R SHARAN,  
S/O C RAGHUPATHY,  
R/AT, NO.381/1,  
C RAGHUPATHY BUILDING,  
AGED ABOUT 32 YEARS,  
OPP VINAYAKA TEMPLE,  
VIBUTHIPURA MAIN ROAD,  
HAL POST, BENGALURU 560 017.
7. LIC HOUSING FINANCE LIMITED  
15/1, II FLOOR, HAYES COURT,  
HAYES ROAD, SHANTHALA NAGAR,  
ASHOK NAGAR,  
BENGALURU – 560 025.

...RESPONDENTS



THIS W.P IS FILED UNDER ARTICLE 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECTING THE EXECUTING COURT TO PASS AN ORDER HOLDING THAT THE AUCTION SALE OF THE SCHEDULE PROPERTY CONDUCTED ON 17.10.2025 AS ABSOLUTE.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S.R.KRISHNA KUMAR

**ORAL ORDER**

In this petition, petitioner seeks the following reliefs:

*“ a) Issue appropriate Writ or Order directing the Executing Court to pass an order holding that the Auction Sale of the Schedule Property conducted on 17.10.2025 as absolute.*

*b) Issue appropriate Writ or Order directing the Executing Court to issue Sale Certificate concerning the Schedule Property in favor of the Petitioner.*

*c) This Hon'ble Court may grant any other appropriate relief as this Hon'ble Court deems fit in the interest of Equity and Justice.”*

2. Heard learned counsel for the petitioner and perused the material on record.

3. After arguing the matter for sometime, learned counsel for the petitioner submits that the present petition may be disposed



of as withdrawn reserving liberty in favour of the petitioner to file appropriate application in the instant execution proceedings in Ex.No.684/2025, which is posted on 07.03.2026, which may be directed to be disposed of by the Executing Court in accordance with law.

4. The aforesaid submission is placed on record.

5. Accordingly, the petition stands disposed of reserving liberty in favour of the petitioner to file appropriate application(s) before the Executing Court, which shall consider the same and dispose of the said application(s) to be filed by the petitioner on 07.03.2026 within a period of one month from 07.03.2026.

6. All rival contentions on all aspects of the matter are kept/left open and no opinion is expressed on merits/demerits of the rival contentions.

**Sd/-  
(S.R.KRISHNA KUMAR)  
JUDGE**